

THE HINDI SAHITYA SAMMELAN (AMENDMENT)  
ACT, 1963

No. 1 OF 1963

[25th January, 1963]

An Act to amend the Hindi Sahitya Sammelan Act, 1962.

BE it enacted by Parliament in the Thirteenth Year of the Republic of India as follows:—

1. This Act may be called the Hindi Sahitya Sammelan Short title.  
(Amendment) Act, 1963.

13 of 1962.

2. In the Hindi Sahitya Sammelan Act, 1962 (hereinafter refer- Amend-  
red to as the principal Act), for sub-section (4) of section 4, the ment of  
following sub-section shall be substituted and shall be deemed always section 4.  
to have been substituted, namely:—

“(4) The first members of the Sammelan shall be—

(a) all persons who, immediately before the appointed day, were members of the Society;

(b) all persons who, before that day, have been Presidents of the Society; and

(c) all persons who, before that day, were awarded the Mangla Prasad Paritoshik by the Society.”

3. In section 5 of the principal Act,—

(i) for clause (b), the following clause shall be substituted, Amend-  
namely:— section 5.

“(b) all property, movable or immovable, of the Society shall be the property of the Sammelan;”;

(ii) in clause (c), the words “be transferred to, and” shall be omitted.

4. In section 9 of the principal Act,—

(i) in sub-section (3), for the word “three”, the word “five” Amend-  
shall be substituted; ment of  
section 9.

(ii) in sub-section (4), for the word “allowances”, the words “salary or allowances or both” shall be substituted.